

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH "A": NEW DELHI**

**BEFORE SHRI NARENDRA KUMAR BILLAIYA, ACCOUNTANT MEMBER
AND
SHRI ANUBHAV SHARMA, JUDICIAL MEMBER**

**ITA No. 8613 /DEL/2019
A.Y. 2015-16**

Arun Dev Builders Ltd., F-1211, Chitranjan Park, New Delhi-110019. PAN- DELAI6027E	<u>Vs</u>	Income-tax Officer, Ward 3(2), New Delhi
APPELLANT		RESPONDENT
Assessee represented by	None	
Department represented by	Shri Kanv Bali, Sr. DR	
Date of hearing	04.09.2023	
Date of pronouncement	06.09.2023	

ORDER

PER ANUBHAV SHARMA, JM:

Heard. As the case was called up for hearing, none appeared for the assessee and the record shows that notices have been repeatedly issued to the assessee but none appears. Learned CIT(A) had dismissed the appeal of assessee, which has been challenged before this Tribunal. However, the grounds of appeal, as filed in form 36, do not bear signatures of any person, authorized to file the appeal on behalf of the assessee company. Consequently, the appeal is dismissed in default, with the

liberty to the assessee to get the appeal restored on necessary compliance and removing the defect.

Order pronounced in open court on 06.09.2023.

Sd/-
(NARENDRA KUMAR BILLAIYA)
ACCOUNTANT MEMBER

Sd/-
(ANUBHAV SHARMA)
JUDICIAL MEMBER

MP

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals)
5. DR: ITAT

ASSISTANT REGISTRAR
ITAT, NEW DELHI